


IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

**ORDER SHEET**

O.A / MA / RA / CP NO. 1011 OF 20 06

Applicant/s L. Basad Respds. Carbon

Advocate for Applicant/s \_\_\_\_\_ Advocate for Respondent/s \_\_\_\_\_

Notes of the Registry	Orders of the Tribunal	Sheet No.
<p>Anand/-</p>	<p><u>19.10.2010</u>                      Hon'ble Mr. Justice S.C. Sharma, JM</p> <p>Even at the time of revising the list, none is present for the applicant. However, Sri Dharmendra Tiwari holding brief of Sri A.K. Pandey present for the respondents. He stated that case had already been dismissed twice and the applicant is not taking interest in the case and therefore, the case deserves to be dismissed. He further stated that application for restoration has been moved in order to drag the matter for indefinite period.</p> <p>Although none is present for the applicant I have considered the grounds taken in the application No. 4139/2010 for restoration. It has been alleged in the application that clerk of the Advocate could not marked the case and as such the case was dismissed for default. But this reason is not convincing. It is significant to mention that the case was dismissed in default and for restoration of the case, applications were moved. When the applicant is no more interested in pursuing the matter and it is a futile exercise to drag the matter for indefinite period. Under these circumstances, as none is responding for the applicant at the time of first and second call and more over twice the case was dismissed hence considering that the applicant has lost the interest, restoration application is dismissed.</p> <p style="text-align: right;"> JM</p>	